Notification No. 1/2019-Customs (N.T./CAA/DRI)

New Delhi, dated 21st January 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 5/2016-Customs (N.T./CAA/DRI) dated 01.12.2016 published vide S.O. 3602 (E) dated 01.12.2016.

In the Table to the said notification, against serial number 2, in column 5 for the existing entry “Principal Commissioner/ Commissioner of Customs, Custom House, Near All India Radio, Navrangpura, Ahmedabad” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-22/2016-CI]

(SUCHETA SREEJESH)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record
1. Principal Commissioner/ Commissioner of Customs, Custom House, Near All India Radio, Navrangpura, Ahmedabad.
2. Principal Commissioner/ Commissioner of Customs (Nhava Sheva-V), Jawaharlal Nehru Custom House, Raigad.
3. Additional Director General, Directorate of Revenue Intelligence, Ahmedabad.
4. M/s Sterlite Technologies Ltd., Survey No. 68/1, Rakholi Village, Madhuban Dam Road, Silvassa, Dadar & Nagar Haveli-396230